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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 505/2017

ANGELIQUE INTERNATIONAL LTD. Plaintiff

Through Mr. R.K. Sanghi, Ms. Renu Sanghi,

Mr. Mohit Kumar Bansal andMr.

Ishan Sanghi, Advocates

versus

SALMA DAM JOINT VENTURE (SDJV) & ORS Defendants

Through Ms. Prity Sharma and Ms. Rijuta

Mohanty, Advocates for Defendant

nos. 1 and 2

Mr. Vineet Dwivedi, Advocate for

Defendant no.3

Mr. Akram Pasha, proxy counsel for

Defendant no.4/PNB

CORAM:

MS. RAJRANI (DHJS), JOINT REGISTRAR (JUDICIAL)

ORDER 17.11.2017

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IA No. 13460/2017 (application filed by defendant nos. 1 and 2 for condonation of delay in refiling the written statement u/S 151 CPC)

Ld. counsel for plaintiff seeks time to file reply to the application. Let the same be filed within two weeks from today with advance copy to the other side.

Rejoinder, if any, be filed within next two weeks with advance copy to other side.

Put up for completion of pleadings on 29th January, 2018.

IA No. 13490/2017 (u/O VIII Rule 1 r/w Section 151 CPC for condonation of delay in filing written statement of defendant no.3)

Ld. counsel for plaintiff submits that he has no objection, if the





present application is allowed.

In view of above, the present application is allowed and written statement of defendant no.3 is taken on record.

IA stands disposed off accordingly.

CS(COMM) 505/2017

Ld. counsel for plaintiff has pointed out that defendant nos. 1 and 2 has made changes in the written statement filed on 30.08.2017 and has not refiled the same written statement and same cannot be taken on record.

Defendant no.3 has filed written statement, documents and vakalatnama.

Defendant no.4 has filed written statement.

Ld. counsel for plaintiff seeks time to file replication to written statement of defendant nos. 3 and 4. Let the same be within four weeks from today with advance copy to other side.

Service report of defendant no.5 is awaited.

Let fresh summons of the suit be issued to defendant no.5 through the Ministry of Law and Justice, on filing of PF. Summons be also sent through e-mail of AR(Original). Summons be given dasti also.

Put up for completion of pleadings qua defendant nos. 1 to 4 and service report of defendant no.5 on **29**th **January, 2018**.

RAJRANI (DHJS) JOINT REGISTRAR (JUDICIAL)

NOVEMBER 17, 2017 savita